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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1902 of 2026 /RG/LP

Dated: 26.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rasiq Mohammad Sofi
S/O Gulam Mohammad Sofi
R/O Wadipora, Sofi Mohalla, Tehsil Chadoora, District Budgam

vide notification No. **68 of 2024/RG/LP** dated **20.02.2024** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37464-71-RG/LP Dated: 26.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rasiq Mohammad Sofi, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1903 of 26/RG/LP Dated: 26.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzamil Nabi Dar

S/O Gulam Nabi Dar

R/O Tekiya-Bal, Maidani Chugal, Tehsil Handwara, District Kupwara

vide notification No. **1569 of 2025/RG/LP dated 16.05.2025** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
19/8/26
(Syed Mujtaba Hussain)
Registrar Administration
(2)

No: 37472-79 RG/LP Dated: 26.08.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Nabi Dar, Advocate**
.....for information and necessary action.

Mujtaba
19/8/26
Registrar Administration
(H)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1903 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of
Ms. Syed Sehreen Saleem
D/o Sh Syed Mohammad Ameen Shah
R/o Noor Bagh Baramulla Tehsil & District Baramulla

vide notification No.1997 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37480-87 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Sehreen Saleem, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1905 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of
Mr. Mohmed Aslam
S/O Mohmed Shafi
R/O Salamabad, Dar Mohalla, Tehsil Uri, District Baramulla

vide notification No. 1300 of 2021/RG dated 16.11.2021 for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37408-95 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmed Aslam, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1906 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Hussam Pir
S/O Hussam U-Din Pir
R/O Kalaroos, Rehmat Colony, Tehsil & District Kupwara

vide notification No. 1998 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 37496-503 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Hussam Pir, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1907-07/2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muskan Amin
D/O Mohmad Amin Khan
R/O Vawoosa Rangrate, Tehsil Chanapora Natipora, District Srinagar

vide notification No. 1119 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37504- 11 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Amin, Advocate**
.....for information and necessary action.

Mujtaba
19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1908 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Tabinda Shafiq
D/O Syed Shafiq Ahmad Bukhari
R/O Peer Mohalla Kreeri, Tehsil Kreeri, District Baramulla

vide notification No. **320 of 2023/RG/LP dated 14.02.2023** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37512-19 RG/LP Dated: 2408.2026

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1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Tabinda Shafiq, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1909 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Raheem

D/O Abdul Raheem Dar

**R/O Diarwani, Mirabad Lane No.4, Batamaloo, Tehsil Central Shalteng,
District Srinagar**

vide notification No. **1040 of 2022/RG/LP** dated **28.07.2022** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37520-27 RG/LP Dated: 24.08.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Raheem, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1910 of 2026/RG/LP Dated: 26.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhaib Rafi Mir
S/O Shri Rafi Ahmad Mir
R/O Mir Mohalla Sallar, Tehsil Sallar, District Anantnag

vide notification No. 1338 of 2025/RG/LP dated 09.04.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37528-35 RG/LP Dated: 26.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Rafi Mir, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1911 of 2026 /RG/LP Dated: 26.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzaffar Ahmad Bhat
S/O Bashir Ahmad Bhat
R/O Gori Aker Handwara Tehsil Handwara District Kupwara

vide notification No. 2838 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37536-43 RG/LP Dated: 26.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1912 of 2026 /RG/LP Dated: 26.08.2026

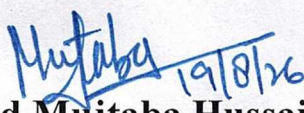
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Gull
S/O Gh. Mohammad Parry
R/O Chairhara near Jamia Masjid, Tehsil Magam, District Budgam

vide notification No. **1262** of **2023/RG/LP** dated **06.06.2023** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37544-51 RG/LP Dated: 26.08.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Gull, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1913 of 2026 /RG/LP Dated: 16.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Nazir
S/O Nazir Ahmad Rather
R/O Dagapora Anchar, Tehsil Eidgah, District Srinagar

vide notification No. 830 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37552-59 RG/LP Dated: 26.08.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mudasir Nazir, Advocate
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1914 of 2026 /RG/LP Dated: 26.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showkat Ahmad Sheikh
S/O Ab Rashid Sheikh
R/O Kawoosa Khalisa, Tehsil Narbal, District Budgam

vide notification No. **2024 of 2023/RG/LP dated 12.09.2023** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37560-67 RG/LP Dated: 26.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Sheikh, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1915 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fayaz Ahmad Shiekh
S/O Gh. Nabi Shiekh
R/O Shamasabad Bemina, Tehsil Khas, District Srinagar

vide notification No. **2555 of 2024/RG/LP dated 23.10.2024** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37568-75 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Shiekh, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1916-072026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javeed Ahmad Bhat
S/O Ab. Razaq Bhat
R/O Dobdoban Nandi Marg, Tehsil D.H Pora, District Kulgam

vide notification No. **1170 of 2024/RG/LP dated 22.07.2024** for a period of one year has been extended till **31.08.2027** after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37576-83 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javeed Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1917 of 2026/RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khushboo Jan
D/O Mohd Ramzan Mir
R/O Sadura Astan Mohalla Tehsil & District Anantnag

vide notification No. 895 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 37584-91 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Jan, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1918 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ahmed Ziya Siddiqui

S/o Shri Syed Ajaz Ahmad

**R/o H.No. 96, Ward No.1, Astan Paien near Parade Ground Tehsil & District
Kishtwar**

vide notification No. 1901 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37592-99 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahmed Ziya Siddiqui, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1919 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kumari Mehwish

D/o Shri Puran Chand

**R/o 707, Bikram Garnai, Bikram Colony (Garhi) Tehsil and District
Udhampur**

vide notification No. 1509 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37600-07 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Mehwish, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1920 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Paviter Singh

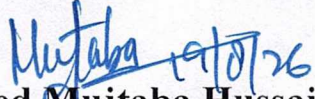
S/O Shri Shambu Singh

R/O Ward No. 14, Mandi Kehli, Tehsil & District Samba

vide notification No. 2136 of 2024/RG/LP dated 04.09.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

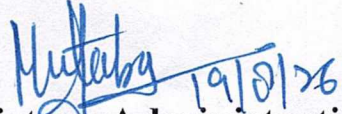
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37608-15 RG/LP Dated: 2408.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paviter Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1921 of 2026 /RG/LP Dated: 24.08.2026

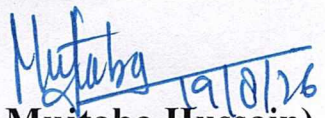
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourav Spolia
S/O Shri Suresh Kumar
R/O Barota, Tehsil Ramkote, District Kathua

vide notification No. 1216 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

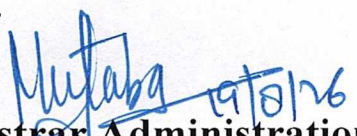
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37616-23 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Spolia**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1922 of 26 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shallu Banshal
D/o Shri Darshan Lal
R/o Village Kamore, Tehsil-Ramgarh and District Samba

vide notification No. 2643 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37624-31 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shallu Banshal, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1923 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajaz Tanveer
S/O Shri Tanveer Hussain
R/O Khablam-B, Tehsil Thanamandi, District Rajouri

vide notification No. 2104 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 37632-39 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Tanveer**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1924 of 26 /RG/LP Dated: 24.08.2026

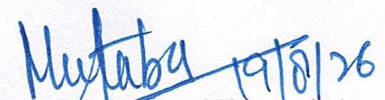
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rukhsana Parveen
D/o Shri Mohd Farooq
R/o Karmail Tehsil Assar District Doda

vide notification No. 1964 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

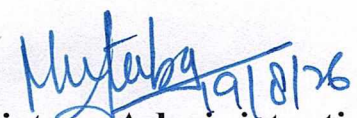
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37640-047 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Parveen**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1925/2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Samriti Wazir

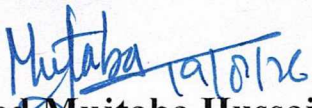
D/o Shri Rajinder Singh Wazir

R/o Rathore Dhok, Kandoli Nagrota, Dhok Wazrian Tehsil Nagrota District Jammu

vide notification No. 1973 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

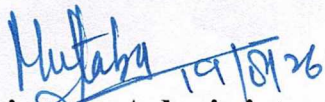
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37648-55 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samriti Wazir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1926 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Subham Gouriya
S/o Shri Tarsem Lal
R/o Village Gigrial, Ward No. 6, Tehsil Khour District Jammu

vide notification No. 1992 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

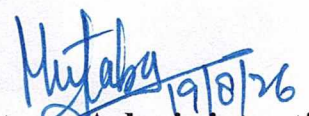
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37656-63/RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Subham Gouriya, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1923 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Reetika Singh Verma
D/o Shri Sham Lal Verma
R/o Preet Nagar, Digiana Tehsil Jammu South, District Jammu

vide notification No. 1962 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37664-71 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Reetika Singh Verma**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1928 of 2026 /RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Thakur

D/o Shri Madan Singh

R/o Kishanpur (Kharta), Tehsil Dansal District Jammu

vide notification No. 1955 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration
✓

No: 37672-79 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Thakur**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1929 of 2026/RG/LP Dated: 24.08.2026

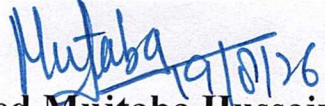
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shreya Rajput
D/o Shri Angrez Singh Langeh
R/o Malpur P.O Bathera, Akhnoor Road Tehsil and District Jammu

vide notification No. 1987 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37680-87RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Rajput**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1930 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anchal Sharma
D/O Shri Subash Chander
R/O Kanyala, Tehsil Dansal, District Jammu

vide notification No. 2008 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration
R✓

No: 37688-95 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anchal Sharma, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1931 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shikhar Sharma

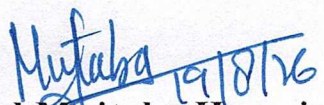
S/o Shri Chander Mohan Sharma

R/o H.No. 217, Upper Laxmi Nagar, Sarwal Tehsil and District Jammu

vide notification No. 1986 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

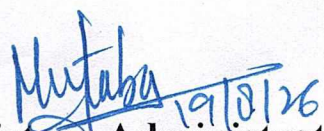
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37696-703 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shikhar Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1932 of 2026/RG/LP Dated: 24.08.2026

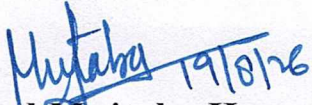
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pallvi Sharma
D/o Shri Raj Kumar
R/o Ward No. 2, Nai Basti, Tehsil and District Reasi

vide notification No. 1948 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

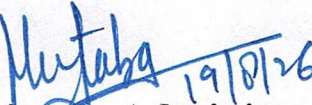
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37704-11 RG/LP Dated 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pallvi Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 193307/2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Hasnain Jafri
S/o Shri Azmat Hussain Shah
R/o Gursai Tehsil Mendhar District Poonch.

vide notification No. 3029 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

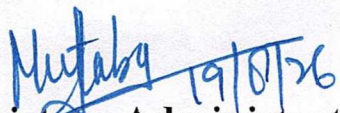
By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 37712-19 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Hasnain Jafri, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1934 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudassar Naseem

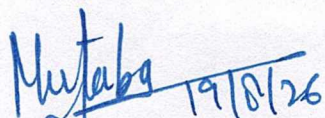
S/O Shri Mohd Naseem

R/O Khablan, P.O Behrote, Tehsil Thannamandi, District Rajouri

vide notification No. 982 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

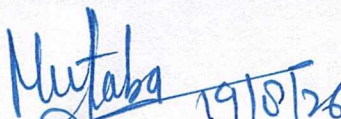
By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 37720-27 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudassar Naseem**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1935 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishujeet Singh
S/O Shri Ajay Kumar
R/O Village Lotna Palmar, Tehsil & District Kishtwar.

vide notification No. 1550 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37728-35 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishujeet Singh**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 193607/2026/RG/LP Dated: 24.08.2026

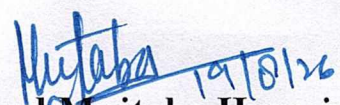
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Raksha Parihar
D/o Shri Sher Singh Parihar
R/o Devera Filler Thakraie Tehsil & District Kishtwar.

vide notification No. 1529 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37736-43RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raksha Parihar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19370/2026 /RG/LP Dated: 24.08.2026

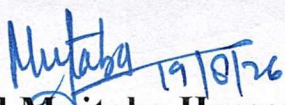
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gautamveer Singh
S/O Shri Jamrodh Singh
R/O Flat No. 102, Tower-A, Aerobera Luxury Apartment, Sector-1 Channi
Himmat, Tehsil & District Jammu.

vide notification No. 1884 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

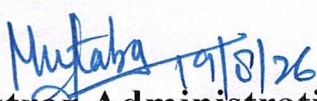
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37744-51 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gautamveer Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1938 of 2026 /RG/LP Dated: 24.08.2026

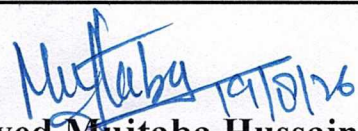
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yogeshwar Singh
S/O Shri Vijay Kumar
R/O Ward No 4, Dhar Mahanpur, Tehsil Mahanpur, District Kathua.

vide notification No. 1552 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37752-59 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yogeshwar Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1939 of 2026 /RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pradhuman Singh

S/O Shri Mohinder Singh

R/O JIJ Chowk Railway Road Katra, Tehsil Katra, District Reasi

vide notification No. 2788 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration
rw

No: 37760-67 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradhuman Singh, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19480 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bunny Sharma

S/O Shri Ved Raj Sharma

R/O Muchrota Kalan, P.O Shiva, Tehsil & District Doda.

vide notification No. 1487 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37768-75 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bunny Sharma**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1941 of 2026/RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Musadiq Niaz

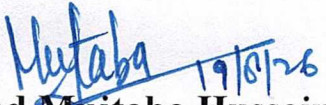
S/o Shri Niaz Ahmed

R/o Zargar Mohalla, Mundhar Tehsil Kastigarh District Doda

vide notification No. 1514 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

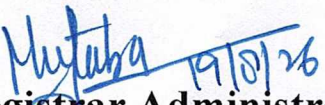
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37776-83 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musadiq Niaz**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1942 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aliya Mir
D/o Shri Javed Iqbal
R/o Village Dhangri, Tehsil Mandi, District Poonch

vide notification No. 1198 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration
✓

No: 37784-91 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aliya Mir, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19430/2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shivam Sharma

S/o Shri Anil Kumar

R/o Village Kapra Kursari Tehsil Bhaderwah District Doda

vide notification No. 2979 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37792-99/RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivam Sharma, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1944 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simarjeet Kour

D/o Shri Jagtar Singh

**R/o Near Neelkanth Temple, Greater Jammu Tehsil Jammu South District
Jammu**

vide notification No. 1543 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

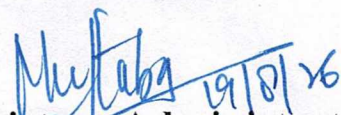
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37800-07 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simarjeet Kour**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1945-af/2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayush Modgil

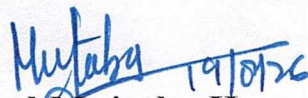
S/O Shri Subash Chander

R/O Ward No.7, Paturari Mohalla, Tehsil Ramnagar, District Udhampur

vide notification No. 1215 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37808-15 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Modgil, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1946 of 2026 /RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of
Ms. Jahnvi Mahajan
D/O Bharat Bhushan Gupta
R/O Near Petrol Pump Kuleed Tehsil & District Kishtwar

vide notification No. 1497 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37816-23 /RG/LP Dated: 2408.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jahnvi Mahajan**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1947 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shweta Devi
D/o Shri Chuni Lal
R/o Village Dharara/Shiva, Tehsil and District Doda

vide notification No. 1988 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37824-31 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shweta Devi**, Advocate
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1948 of 2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajaad Mushrraf

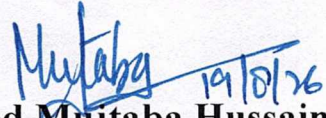
S/O Shri Roshan Din

R/O Village Bagga, Sarh, Tehsil Mahore, District Reasi

vide notification No. 1213 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

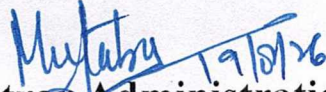
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37832-39/RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajaad Mushrraf, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1949 of 2026/RG/LP Dated: 24.08.2026

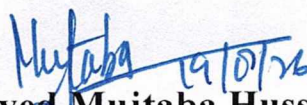
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Mehmood Mir
S/o Shri Abdul Majid Mir
R/o Village Mirpura, Tehsil Gundna and District Doda

vide notification No. 2615 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

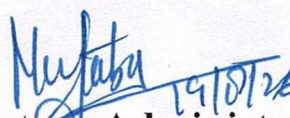
By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 37840-47/RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Mehmood Mir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1950 of 2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajesh Singh Bali

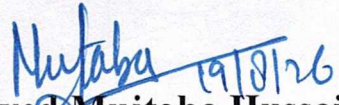
S/o Shri Phool Singh Bali

**R/o H.No. 104, Prachal Bhangara, P/O Ramssoo, Tehsil Pogal Paristan
District Ramban**

vide notification No. 1961 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

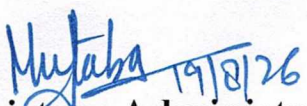
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37848-55 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajesh Singh Bali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1958 of 2026 /RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vasav Gupta

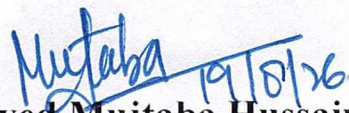
S/O Shri Kuldeep Gupta

R/O House No.10, Canal Road Kailash Nagar, Tehsil & District Jammu

vide notification No. 1548 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

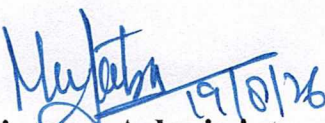
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37856-63 /RG/LP Dated 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vasav Gupta**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1952 of 2026 /RG/LP Dated: 2408.2026

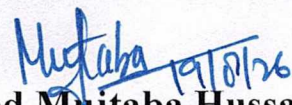
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Palak Khajuria
D/O Shri Ashok Kumar
R/o Palam Tehsil & District Rajouri

vide notification No. 1211 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

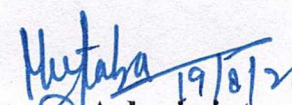
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37864-71 /RG/LP Dated: 2408.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Khajuria**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19534/2026 /RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Mehraj Khan
S/o Shri Mehraj Din Khan
R/o VPO- Sawjian, Tehsil Mandi, District Poonch

vide notification No. 2993 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

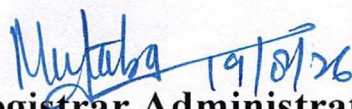
By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 37872-79 /RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mehraj Khan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19540/2026 /RG/LP Dated 24.08.2026

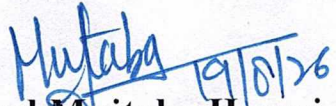
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abid Chowdhary
S/o Shri Mohd. Farooq
R/o Badhal, Tehsil Khawas District Rajouri

vide notification No. 1897 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

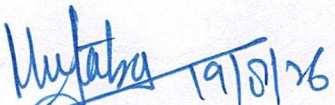
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37880-87 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Chowdhary, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19550/2026/RG/LP Dated: 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taiba Bashir Shawl
D/O Shri Bashir Ahmed Shawl
R/O Thana Mandi, Tehsil Thana Mandi, District Rajouri

vide notification No. 1048 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37008-95 RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taiba Bashir Shawl, Advocate**
.....for information and necessary action.

Mujtaba 19/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT
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NOTIFICATION

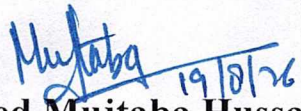
No: 19564/2026/RG/LP Dated 24.08.2026

Provisional admission granted under Advocates Act, 1961 in favour of
Mr. Dheeraj Singh Thakur
S/O Shri Kewal Singh
R/O Ward No.2 Village Gabber Tehsil Thakrakote District Reasi

vide notification No. 1033 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

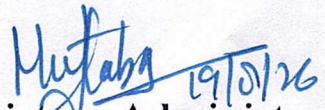
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 37896-903/RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deeraj Singh Thakur**, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1957 of 2026 /RG/LP Dated: .08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Himank Sharma

S/O Shri Rakesh Sharma

R/O H.No.01, Lane No.1 W.No.60, Roop Nagar Road Shiv Enclave, Tehsil & District Jammu.

vide notification No. 944 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.08.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 19/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37904-11- RG/LP Dated: 24.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himank Sharma, Advocate**
.....for information and necessary action.

Mujtaba 19/8/26
Registrar Administration